GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA STARRED QUESTION NO.*83

TO BE ANSWERED ON: 8.2.2023

ONLING GAMBLING AND ILLEGAL BETTING

*83. SHRI RAJENDRA AGRAWAL:

Will the Minister of Electronics and Information Technology be pleased to state:-

- (a) whether the Government is aware of incident of suicides after losing money in online gambling and harassment by the companies;
- (b) if so, the details thereof including the number of suicides during the last one year;
- (c) whether the Government has issued any notice against companies involved in online gambling and illegal betting;
- (d) if so, the details thereof; and
- (e) whether the Government proposes to bring any strict legislation to prevent online gambling and illegal betting and if so, the details thereof?

ANSWER

MINISTER FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN THE REPLY TO LOK SABHA STARRED QUESTION NO. *83 FOR 8.2.2023 REGARDING ONLINE GAMBLING AND ILLEGAL BETTING

•••••

(a) to (e): Data related to crimes, including cybercrimes, are maintained by the National Crime Records Bureau (NCRB), based on data reported by State Police and other law enforcement agencies. State- and Union-territory-wise details of cases registered under the sub-category "Abetment to suicide (online)" within the category of "Cybercrimes" is at Annex.

With regard to legislation on betting and gambling and action against companies involved in illegal betting, it is informed that "Betting and gambling" is entry 34 in the State List of the Seventh Schedule to the Constitution. Therefore, as per the provisions of article 246 of the Constitution, State Legislatures have exclusive power to legislate on matters related to betting and gambling. Further, as per the provisions of article 162, matters related to betting and gambling lie within the executive power of the States. Moreover, as per the Code of Criminal Procedure, 1973, prevention and investigation of cognizable offences is to be done by the police and "Police" is a State subject under the Seventh Schedule to the Constitution. States are primarily responsible for the prevention, investigation etc. for action on illegal betting and gambling. Accordingly, State police departments take preventive and penal action as per law in respect of illegal betting and gambling.

Cases registered under the sub-category "Abetment of suicide", within the category "cybercrimes"

| S. No. | State/Union territory | 2019 | 2020 | 2021 |
|--------|-----------------------------|------|------|------|
| 1 | Andhra Pradesh | 0 | 0 | 1 |
| 2 | Arunachal Pradesh | 0 | 0 | 0 |
| 3 | Assam | 0 | 0 | 0 |
| 4 | Bihar | 0 | 0 | 0 |
| 5 | Chhattisgarh | 0 | 0 | 0 |
| 6 | Goa | 1 | 0 | 0 |
| 7 | Gujarat | 2 | 2 | 2 |
| 8 | Haryana | 0 | 2 | 0 |
| 9 | Himachal Pradesh | 0 | 0 | 0 |
| 10 | Jharkhand | 0 | 0 | 0 |
| 11 | Karnataka | 0 | 0 | 0 |
| 12 | Kerala | 0 | 0 | 1 |
| 13 | Madhya Pradesh | 0 | 2 | 3 |
| 14 | Maharashtra | 3 | 3 | 3 |
| 15 | Manipur | 0 | 0 | 0 |
| 16 | Meghalaya | 0 | 0 | 0 |
| 17 | Mizoram | 0 | 0 | 0 |
| 18 | Nagaland | 0 | 0 | 0 |
| 19 | Odisha | 0 | 0 | 0 |
| 20 | Punjab | 0 | 0 | 0 |
| 21 | Rajasthan | 0 | 0 | 0 |
| 22 | Sikkim | 0 | 0 | 0 |
| 23 | Tamil Nadu | 0 | 0 | 0 |
| 24 | Telangana | 0 | 0 | 0 |
| 25 | Tripura | 0 | 0 | 0 |
| 26 | Uttar Pradesh | 0 | 0 | 0 |
| 27 | Uttarakhand | 0 | 0 | 0 |
| 28 | West Bengal | 1 | 1 | 0 |
| 29 | Andaman and Nicobar Islands | 0 | 0 | 0 |
| 30 | Chandigarh | 0 | 0 | 0 |
| 31 | Dadra and Nagar Haveli and | 0 | 0 | 0 |
| | Daman and Diu | U | 0 | U |
| 32 | Delhi | 0 | 0 | 0 |
| 33 | Jammu and Kashmir | 0 | 0 | 0 |
| 34 | Ladakh | | 0 | 0 |
| 35 | Lakshadweep | 0 | 0 | 0 |
| 36 | Puducherry | 0 | 0 | 0 |
| | Total | 7 | 10 | 10 |

Source: National Crime Records Bureau